

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 69 OF 2018 &
IA NOS. 133, 134 & 135 OF 2018

Dated: 02nd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd.	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission	Respondent(s)

Counsel for the Appellant (s) : Mr. Buddy A.Ranganadhan
Ms. Aishwarya Modi

Counsel for the Respondent(s) : Mr. Manok Kumar Sharma for
Mr. Pradeep Misra for R-1

ORDER

IA NO. 133 OF 2018

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA No. 133 of 2018 is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

IA NO. 134 OF 2018
(for exemption from filing Annexures)

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing Annexures. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing Annexures is granted to the Appellant. IA No. 134 of 2018 is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

IA NO. 135 OF 2018
(for exemption from clearing certain defects)

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from clearing certain defects. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from clearing certain defects, as prayed for, is granted to the Appellant. IA No. 135 of 2018 is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

APPEAL NO. 69 OF 2018

List this matter on **19.07.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member
vt/Js

(Justice N.K. Patil)
Judicial Member